

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

(IB)-35(ND)/2018

**IN THE MATTER OF:**

Sardar Singh	....	APPLICANT / PETITIONER
Vs		
Anil Special Steel Industries Ltd. & Anr.	....	RESPONDENT

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.02.2018**

**Coram:**

**VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the APPLICANT** :- Mr. Gaurav Bhardwaj, Advocate


**For the RESPONDENT 3** :- Mr. Pankaj Khetan Advocate

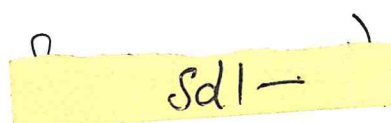
**For the CORPORATE DEBTOR** :- Ms. Varsha Banerjee, Advocate

**ORDER**

Learned counsel for the petitioner is present and seeks some time to justify the maintainability of this petition in light of the order passed by the Hon'ble NCLAT in JK Jutemil Mazdoor Morcha Vs Jugilal Kamlapath Jutemills Company Limited in Appeal No. 82/2017.

For the said purpose post the matter on 12<sup>th</sup> February 2018.

  
**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

  
**(VARADHARAJAN)  
MEMBER (JUDICIAL)**

**Deepak Kumar  
05.02.2018**